

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-25(PB)/2018

IN THE MATTER OF:

ICICI Bank Limited

.... Petitioner

Vs

ESSAR Power Jharkhand Ltd

.... Respondent

Order under Section 7 of IBC,(Liq.)

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant : Samrat Chowdhury, Adv and Paroma Sengupta, Adv for IA 1241 of 2024, Adv Pradeep Jewrajka , Adv Pooja Jewrajka and Adv Swaralipi Deb Roy in IA 3288/2024, Adv. Sandeep Bajaj, Adv. Vipul jai, Adv. Vanshika Rana in IA-930/2024, 6257/2023

For the Liquidator : Adv. Abhishek Anand, Adv. Smiti Tewari, Adv. Sanampreet Singh, Adv. Shivani Sharma

For Kolkata Port Trust Mr. Sanjiv Sen, Sr. Adv; Siddhant Jaiswal, Adv.; Anjali Singh, Adv.; Pragyan Mishra, Adv., Adv. Sourav Dutta

For Respondent : Mr. Sumesh Dhawan, Mr. Rajeev Kumar, Ms. Vatsala Kak, Ms. Ankita Bajpai, Advs. in IA-2343/2021 and IA 3107/2020
Rajeev Kumar, Adv

ORDER

IA-6257/2023, IA-6447/2023, IA-93/2024, Appeal (IBC) 02/2024, IA-2343/2021, IA-3107/2020, IA-1536/2022, IA-939/2024, IA-1241/2024, IA-3288/2024

Heard Mr. Abhishek Anand, Ld. Counsel for the Liquidator and Mr. Sanjiv Sen, Ld. Sr. Counsel for Board of Trustees of Kolkata Port Trust appearing physically. At request and by consent, list the matter tomorrow i.e. **16.07.2024.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)